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title: Secretary-General reported a message from Rajya Sabha that Rajya Sabha passed the Enemy Property (Amendment and Validation) Bill, 2016 with amendments.

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Enemy Property (Amendment and Validation) Bill, 2016 which was passed by the Lok Sabha at its sitting held on the 9th March, 2016, has been passed by the Rajya Sabha at its sitting held on the 10th March, 2017, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Sixty-seventh", the word "Sixty-eighth" be substituted.

CLAUSE 1

2. That at page 1, line 4, for the figure "2016", the figure "2017" be substituted

CLAUSE 2

3. That at page 2, line 24, for the word "law", the words "other laws" be substituted.

CLAUSE 3

4. That at page 3, line 2, for the words "always deemed", the words "shall always be deemed" be substituted.

CLAUSE 6

5. That at page 3, line 32, for the figure "2016", the figure "2017" be substituted.

6. That at page 3, line 36, for the figure "2016", the figure "2017" be substituted.

CLAUSE 8

7. That at page 4, line 17, for the figure "2016", the figure "2017" be substituted.

8. That at page 4, line 18, for the figure "2016", the figure "2017" be substituted.

CLAUSE 12

9. That at page 5, line 30, after the word "order", the words "or from the date of its publication in the Official Gazette, whichever is earlier" be substituted.

CLAUSE 14

10. Insertion of That at page 5, for clause 14, the following be

new **substituted**, namely:-

sections

18B and

18C.

Exclusion of jurisdiction of "14. After section 18A of the principal Act, (as so inserted by section 13 of this Act), the following sections shall be inserted, namely:â€"

civil courts.

"18B. Save as otherwise provided in this Act, no civil court or authority shall have jurisdiction to entertain any suit or proceedings in respect of any property, subject matter of this Act, as amended by the Enemy Property (Amendment and Validation) Act, 2017, or any action taken by the Central Government or the Custodian in this regard.

Appeal to High Court. 18C. Any person aggrieved by an order of the Central Government under section 18 of this Act, may, within a period of sixty days from the date of communication or receipt of the order, file an appeal to the High Court on any question of fact or law arising out of such orders, and upon such appeal the High Court may, after hearing the parties, pass such orders thereon as it thinks proper:

Provided that the High Court may, if it is satisfied that the appellant was prevented by sufficient cause from filing an appeal within the said period, allow it to be filed within a further period not exceeding sixty days.

*Explanation.*â€"In this section, "High Court" means the High Court of a State or Union territory in which the property referred to in section 18 is situated.".

CLAUSE 17

11. That at page 6, line 12, **for** the figure "2016", the figure "2017" be **substituted**.
12. That at page 6, line 17, **for** the figure "2016", the figure "2017" be **substituted**.
13. That at page 6, line 27, **for** the figure "2016", the figure "2017" be **substituted**.
14. That at page 6, line 35, **for** the figure "2016", the figure "2017" be **substituted**.

CLAUSE 19

15. That at page 6, line 40, **for** the figure "2016", the figure "2017" be **substituted**.
16. That at page 6, line 43, **for** the figure "2016", the figure "2017" be **substituted**.
17. That at page 6, line 44, **for** the figure "2016", the figure "2017" be **substituted**.
18. That at page 6, line 47, **for** the figure "2016", the figure "2017" be **substituted**.

I. 8 19. That at page 6, line 48, **for** the word and figure "Ordinance, 2016", the words
2016. and figure "Fifth Ordinance, 2016" be **substituted**.

CLAUSE 22

20. That at page 7, **for** lines 28 to 32, the following be **substituted**, namely:-

Ord. 8 of "22(1) The Enemy Property (Amendment and Validation) Fifth Ordinance, 2016 is hereby repealed".

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the Enemy Property Act, 1968 as amended by 34 of 1968. the said Ordinance, shall be deemed to have been done or

taken under the corresponding provisions of the said Act, as amended by this Act".

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Sir, I lay on the Table the Enemy Property (Amendment and Validation) Bill, 2016, as returned by Rajya Sabha with amendments.

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Tuesday, the 14th March, 2017 at 11.00 a.m.

18.18 hours

*The Lok Sabha then adjourned till Eleven of the Clock on
Tuesday, March 14, 2017/Phalgun 23, 1938 (Saka).*